

Rural Development Programme during the financial year ending on 31st March, 1984;

(b) whether Government have received any report from the State Government with regard to the utilisation of the assistance given by the Centre; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a) An amount of Rs. 1245.00 lakhs has been released by Central Government to District Rural Development Agencies in Andhra Pradesh for the implementation of Integrated Rural Development Programme during 1983-84.

(b) and (c) Yes, Sir. An amount of Rs. 2175.68 lakhs including State's share has been reported to be utilised and Rs. 4013.19 lakhs has been mobilised as term credit upto the end of February, 1984, 1,91,534 families have been assisted upto February, 1984.

Allocation of foodgrains to Andhra Pradesh under NREP

810. SHRI RAYAPATI SAMBA SIVA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total quantum of foodgrains allocated under the National Rural Employment Programme to Andhra Pradesh during the financial year ending on 31st March, 1984; and

(b) the total quantum of foodgrains likely to be allocated to Andhra Pradesh during the current financial year under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a) and (b) A total quantity of 27.365 MTs. (rice) was allocated under National Rural Employment Programme to Andhra Pradesh during the year 1983-84. For the year 1984-85 an allocation of 25.540 MTs. of rice has been made.

Quality of drinking water in NDMC

811. SHRI F. M. KHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the quality of drinkingwater supplied by the N.D.M.C. in New Delhi area which is generally of very poor quality is harmful and not fit for drinking;

(b) whether any samples have been tested in this regard; and

(c) if so, what action has been taken against the officials concerned?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPARTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Yes.

(c) Does not arise.

Rehabilitation of Agro-Entrepreneurs

812. DR. SHANTI G. PATEL:
DR. BAPU KALDATE:
SHRI SUSHIL CHAND
MOHUNTA:
SHRI BISWA GOSWAMI:

Will the Minister of AGRICULTURE be pleased to state:

(a) what steps have been taken by Government so far to ameliorate the sufferings of agro entrepreneurs during the last three years; and

(b) the number of Agro entrepreneurs rehabilitated so far during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) and (b) The scheme for establishment of agro service centres was operated as a centrally sponsored scheme in the period 1970 to 1979. On the recommendation of the National Development Council the scheme was transferred to the State sector with effect from 1-4-1979. With the transfer of the scheme, the responsibility for

administering it vests in the State Governments concerned. The State Governments have been advised to take all necessary steps to assist the agro service entrepreneurs.

Self-financing Scheme

313. DR. SHANTI G. PATEL:

DR. RABU KALDATE:

SHRI SUSHIL CHAND

MOHUNTA:

SHRI BISWA GOSWAMI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a number of applicants whose names appeared in the list of successful allottees of the flats in the draw held in December, 1983 under Self-financing Scheme have yet to get allotment letters for paying the instalments;

(b) if so, what is the number of cases which are pending for issue of allotment letters in the aforesaid draw in the category? flats in various locations like Vasant Kunj, New Delhi.

(c) whether it is also a fact that there are a number of eligible applicants waiting in the third Self-Financing Scheme but those who were registered later have been allotted flats; and

(d) if so what are the reasons therefor and what is the number of flats allotted location-wise under Fourth and Fifth Self Financial Scheme (Category III)?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) and (b) ODA have reported that allotment letters for the payment of instalments to successful allottees of flats have been issued except for flats in Vasant Vihar (JNU), Ashok Vihar and Wazirpur where construction of flats has been delayed.

(c) Yes.

(d) Persons registered under self Financing Scheme III have been given en-block seniority over and above persons registered in SES-IV and V in the allocation of flats taking into consideration their preference of the locality. Some persons of Scheme III who might have given preference of locality where they would not succeed the draw of lot or who did not apply for allocation itself, are awaiting allocation of flats. 1195 registrants of SFS-IV and 6447 of SFS-V have been allocated flats in the localities as detailed below:—

	SFS-IV	SFS-V
Vasant Vihar	8	4
Vasant Kunj	827	4676
Sarita Vihar	183	1009
Shalimar Bagh	80	145
Paschimपुरी	22	388
Motia Khan	8	10
East of Mukerjee Nagar	63	206
East of Kailash	4	9
	1195	6447